



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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### PART I

Notifications and Orders issued by the Government

## NOTIFICATION

(2)

No. Spl.C2/378/2018-GAD.

*Thiruvananthapuram, 9th October 2018.*

The Hon'ble Mr. Justice C.T. Ravikumar, Judge, High Court of Kerala who has been granted leave on full allowances on 12-7-2018 and 13-7-2018 under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 6602/2018/GAD dated 9-10-2018, has assumed charge and rejoined duty on the forenoon of 16-7-2018, availing 14-7-2018 (Second Saturday-Holiday) and 15-7-2018 (Sunday-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,  
*Additional Secretary to Government.*

**Labour and Skills Department**  
**Labour and Skills (A)**

## ORDERS

(1)

G.O. (Rt.) No. 1147/2018/LBR.

*Thiruvananthapuram, 29th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sajeesh, P., Pulakkothu House, Kottamparambu P. O., Mundikkal Thazham (via), Kozhikode-673 008 and the workman of the above referred establishment Sri Anilkumar, Karuppal House, Madavur P. O., Narikkuni (via), Kozhikode-673 585 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Anilkumar, Hotel employee by the management of Bindu Hotel, Mundikkal Thazham, Kozhikode is justifiable ? If not, what relief he is entitled to?”

G.O. (Rt.) No. 1148/2018/LBR.

*Thiruvananthapuram, 29th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Convenor, Noon Feeding Committee, Mary Matha Higher Secondary School, Panthalampadam, Panniyankara (P. O.), Palakkad-678 683 and the workmen of the above referred establishment represented by the Secretary, School Pachaka Thozhilali Union, C. Janardhanan Smarakam, Mannadiyar Lane, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Smt. Bindu by the employer, Convener, Noon Feeding Committee (Headmaster), Mary Matha Higher Secondary School, Panthalampadam, Panniyankara Post, Palakkad is justifiable? If not, what reliefs she is entitled to?”

(3)

G.O. (Rt.) No. 1152/2018/LBR.

*Thiruvananthapuram, 3rd October 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri M. K. Patwari, Director & CEO, Kilkotagiri and Thiruvambadi Plantations Ltd., Pinnacle Krishna, Door No. 581/4, 2nd Floor, D. B. Road, R. S. Puram. Coimbatore-641 002, Tamilnadu (2) The Manager, Thiruvambadi Estate, Mukkam P. O., Kozhikode and the workmen of the above referred establishment represented by the Secretary, Kozhikode Jilla Estate Mazdoor Sangham (B. M. S)., B. M. S Office, Kallai Road, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the claim of Smt. T. Shyma daughter of Sri T. Balan for appointment as worker in Thiruvambadi Estate as dependant of Sri T. Balan (Retired Worker) is justifiable?”

(4)

G.O. (Rt.) No. 1179/2018/LBR.

*Thiruvananthapuram, 9th October 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Founder Director & Manager, Toch-H Institute of Science & Technology, Arakkunnam P. O., Ernakulam-682 313 and the worker of the above referred establishment Smt. Mary Jose, Mariyil Veed, Periyapuram Kara, Onakkoor Village in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of employment of Smt. Mary Jose by the management of Toch-H Institute of Science & Technology, Arakkunnam P. O., Ernakulam-682 313 is justifiable or not? If not, what are the reliefs she is entitled to?

(5)

G.O. (Rt.) No. 1180/2018/LBR.

*Thiruvananthapuram, 9th October 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri V. Ramachandran, Dealer, Indian Oil Petrol Pump, Tholikkode P. O., Punalur-691 333 and the workman of the above referred establishment Sri S. Gangadharan, Kattunilathu Bangalov, Near Petrol Pump, Tholikkode P. O., Punalur-691 333 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment of Sri S. Gangadharan by the Employer of Indian Oil Petrol Pump, Tholikkode P. O., Punalur is justifiable? If not, what relief he is entitled to get?

(6)

G.O. (Rt.) No. 1181/2018/LBR.

*Thiruvananthapuram, 9th October 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Vijay Seals, Industrial Estate (P. O.), Umayanallur, Kollam and the worker of the above referred establishment Smt. Rejitha, O. R., Pratheesh Bhavan, Plakkadu, Adichanalloor (P. O.), Kollam-691 573 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination from employment of Smt. Rejitha, O. R., Office staff by the management Vijay Seals, Industrial Estate (P. O.), Umayanallor, Kollam is justifiable or not? If not, what relief the worker entitled to get?

By order of the Governor,

LOLA. P.,

*Deputy Secretary to Government.*